

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1501 of 2020

Ram Kumar Yadav ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Mahesh Tewari, Adv.
For the State : Mr. Rajneesh Vardhan , Addl. P.P.

03 / 11.09.2020 Heard the parties through Video Conferencing.

Mr. Mahesh Tewari, learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing the copy of the demand draft of Rs. 1,45,000/-.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within sixteen weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-